- (b) what steps have been taken by the Government of India in the matter; and
- (c) whether Government have asked the Board of Film Censors about their approval for the release of the film ?

THEDEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) No such representation from the cinema owners in West Bengal appears to have been received. However, the Central Government had received a representation from M/s. N. N. Sippy Productions, the producers of the film "Shatranj", complaining about demonstrations in Calcutta against the screening of the film.

(b) and (c) Attention is invited to the answer to Rajya Sabha Unstarred Question No. 1195 dated 13th August, 1969.

†PUMPING OF THE BACKWATERS FROM THE BAY OF BENGAL INTO THE BUCK-INGHAM CANAL

1133. SHRI M. RUTHNASWAMY: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:

- (a) whether the Government of Tamil Nadu have requested the Central Government for any assistance for their scheme to pump the backwaters from the Bay of Bengal into the Cooum river and the Buckingham Canal;
- (b) if so, whether any assistance is being given to the Tamil Nadu Government to implement the said scheme; and
 - (c) if so, the details thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH):
(a) No, Madam.

(b) and (c) Do not arise.

†PROPERTY TAX

1148. SHRI SURAJ PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Municipal Corporation of Delhi charges property tax on the basis of the rental value of the house in the case of self occupied houses;

†Transferred from the 12th August, 1969.

- (b) whether it is a fact that the Municipal Corporation of Delhi charges property tax on the basis of the actual rent in the case of the houses given on rent; and
- (c) if the answers to part (a) and (b) above be in the negative the basis on which it is charged?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c) Property tax is levied by the Delhi Municipal Corporation in accordance with the provisions of Section 116 of the Delhi Municipal Corporation Act, 1957. According to this Section, the rateable value of any land or building assessable to property taxes shall be the annual rent at which such land or building might reasonably be expected to let from year to year less—

- (i) a sum equal to ten per cent of the said annual rent which shall be in lieu of all allowances for costs of repairs and insurance and other expenses, if any, to maintain the land or building in a state to command that rent, and
- (ii) the water tax or the scavenging tax or both, if the rent is inclusive of either or both of the said taxes:

Provided that if the rent is inclusive of charges for water supplied by measurement, then for the purpose of this section the rent shall be treated as inclusive of water tax on rateable value and the deduction of the water tax shall be made as provided therein:

Provided further that in respect of any land or building the standard rent of which has been fixed under the Delhi and Ajmer Rent Control Act, 1952, the rateable value thereof shall not exceed the annual amount of the standard rent so fixed.

In the case of owner occupied properties or portions thereof the Corporation allow relief to the extent of 20 to 25 per cent of the letting value of the house and the rateable value is accordingly fixed.

†डा० धर्म तेजा के शेयरों का गांधी मैमोरियल दृस्ट को हस्तांतरण

1515. श्री राजनारायण : क्या संसद-कार्य तथा नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

†Transferred from the 21st Augus 1969.